



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 143 OF 2025 (WZ)**

**I.A. NO.838/2025(WZ)**

Vaibhav Narayan Mote and Anr.

.... Applicants

Versus

M/s Kirloskar Ferrous Industries  
Ltd & Ors.

.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA  
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 4  
to 6.**

I, Kartikeya Langote, aged adult years, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Pune I Region, having office address at Gala No. 4, Yash prime, Bhigwan Road, Baramati, Pune do hereby state on solemn affirmation as under –

- (1) I say and submit that present Application is filed regarding the pollution caused by respondent no. 1-Kirloskar Ferrous Ltd. near the property Gat No. 287-288, which shares boundary with company's premises. It is alleged that the industrial process is generating hazardous by-product known as slag which is a complex solution of silicates and oxides, primarily composed of calcium oxide, silicon dioxide, magnesium

oxide, aluminium oxide, manganese oxide and phosphorus oxide. The applicant has observed huge amount of limestone in the dumped slag. This has resulted in serious ailments to the local residents including the applicant's father who is said to be suffering due to this by kidney ailment.

(2) I say and submit that the Respondent-MPC Board has granted Consent to Establish for Amendment in Existing Consent to Establish for Expansion (Project Proponent-PP) on 23/03/2026, for a period upto commissioning of the unit or upto 5 years whichever is earlier. A copy of the Consent to Establish dated 23/03/2026 is enclosed herewith and marked as an **Annexure –I**.

(3) I say and submit that the Respondent-MPCB has granted Renewal Consent to Operate for M/s. Kirloskar Ferrous Industries Limited on 28/05/2025, subject to certain terms & conditions, which is valid up to 28/02/2027 A copy of the Consent to Operate dated 28/05/2025 is enclosed herewith and marked as an **Annexure –II**.

(4) I say and submit that in order to verify present status, the officials of the Respondent- MPCB at Pune-I visited the Respondent No. 1- Industry on 12/05/2026 and observed as follows: -

**I. Operational Status-**

a) During the inspection, manufacturing operations were found to be operational. The industry



manufactures Carbon and Alloy Steel (15,000 MT/M) using 100% steel scrap as raw material.

## II. Products and Capacity-

The industry primarily manufactures the following products:

- a) Carbon and Alloy Steel- 15000 MT/M (Without any chemical surface treatment like pickling, plating etc.)

## III. Compliance of conditions under Water for discharge of effluent: -

1. As per consent conditions, the industry does not generate any trade effluent from the manufacturing process.

2. Industry generates about 44 CMD domestic effluent for which industry has provided STP of capacity 50 CMD consisting of primary, secondary and tertiary treatment system and found in operation. The STP was found operational during the visit. Treated sewage is being reused for gardening purposes within the premises.

## IV Compliance with conditions under Air for air emissions-



1. Industry has provided one Electric Arc Furnace (EAF). Industry has replaced the old fume extraction system with new Primary fume extraction system and secondary fume extraction system to Electric Arc Furnace (EAF).
2. During the visit, industry reported that they started the replacement of Primary and Secondary Fume Extraction System on 20 March 2025 and completed the revamping of Fume Extraction System on 13 Jan 2026. The expenditure incurred is about 63 Cr to replace the same.
3. The Primary fume extraction system consists of a side draft suction hood near EAF to extract the fumes generated by the furnace at the time of charging and melting further connected to natural gas cooling channel system with duct followed by 12 Bag house followed by 35-meter stack.
4. Industry has provided a pneumatic conveyor system to collect dust from bag filters and stored in silo.
5. Industry has installed a totally new secondary fume extraction system with bag house, Silo ID fans and stack etc. Also, they have changed the Primary fume extraction system, natural cooler and all are found in operation. The dust collected from Natural cooler system is also collected through pneumatic conveyor system.



6. Industry reported that they have planned 3.2 Km RCC road construction in the factory premises in two phases. In 1st phase- industry completed about 820-meter RCC road out of 1.4 Km. and remaining work is found in progress. They proposed to complete the 1st phase in August 2026.
7. The 2nd phase of road construction for 1.8 Km will start from Sep. 2026 and will be completed in February 2027.

**During visit, it is observed that industry has completed the Secondary fume extraction system consisting of a Top draft suction hood at top of the shed to capture all the fumes generated during charging and melting process.**

- Industry has also provided two nos. of Ladle Refining Furnaces (LRF) which is used to raise the temperature and adjust the chemical composition of molten metal. Industry has provided a primary fume extraction system to the LRF consisting of side draft suction hood further connected to Bag house of secondary fume extraction system through duct.
- Industry has provided one LDO fired WALKING HEARTH FURNACE (WHF) followed by 32- meter stack.

- Industry has also installed 02 nos. of LDO fired boiler of capacity 12 Ton and 10 Ton with dust collector followed by common 37-meter stack.

**V. Compliance with conditions under HOW for treatment and disposal of HW: -**

- Board has issued letter dated 29.12.2025 to implement the guidelines on management of Pyro-metallurgical Slags published by CPCB in December 2023.
- During the visit, industry has submitted slag disposal record. It is noted that industry has started slag disposal from Oct 2025 and till date (09 May 2026), they have disposed about 95048.42 MT slag.
- At present, industry has stored legacy steel slag within factory premises on about 10 to 15 acres of land which is about 4 lakh MT.
- At present, industry has initiated implementation for construction of a new slag storage yard as per CPCB guidelines.
- Industry has laid reinforced cement concrete pipes along the boundary wall and in the premises for



storm water drains. A copy of the Visit Report along with Photographs dated 12/05/2026 is enclosed herewith and marked as an **Annexure-III**.

(5) Hence this Affidavit.

Solemnly affirmed on this 22<sup>nd</sup> day of May, 2026 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 4 to 6

ADVOCATE

(Kartikeya Langote)  
Sub-Regional Officer,  
MPCB, Pune-I

**BEFORE ME**

MANGALA N. WAKHARE  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA

22 MAY 2026



# MAHARASHTRA POLLUTION CONTROL BOARD

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Kalpataru Point, 2nd, 3rd  
 and 4th floor, Opp. Cine  
 Planet Cinema, Near Sion  
 Circle, Sion (E),  
 Mumbai-400022

RED/L.S.I (R44)/ Rev. RED/I.S./ (99.1)  
 No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000252134/CE/2603004550

Date: 23/03/2026

To,  
 M/s. Kirloskar Ferrous Industries Limited  
 Formerly Known as ISMT Ltd ( Steel Plant),  
 Village - Kolvihre,Jejuri - Morgaon Road,  
 Tal. Purandar, Dist. Pune.



**Sub: Amendment in Existing Consent to Establish for Expansion.**

- Ref:**
1. Earlier Consent to Operate granted by Board Vide UAN No. Format1.0/CAC/UAN No.MPCB-CONSENT-0000229748/CR/2505004016 dtd. 28/05/2025
  2. Consent to Establish for Expansion obtained from MPC Board vide no. Format1.0/CAC/UAN No.0000207141/CE/2504002098 dtd. 18/04/2025.
  3. Your application for grant of Consent to Establish for Expansion vide UAN No. MPCB-CONSENT-0000252134.
  4. Minutes of 12th CAC Meeting of 2025-26 (Booklet No. 12) held on dtd. 01.12.2025 and Technical Presentation held on dtd. 19/01/2026.

Your application No.MPCB-CONSENT-0000252134 Dated 27.06.2025

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
2. **The capital investment of the project is Rs.423.46 Crs. (As per undertaking submitted by pp Existing CI is-Rs. 576.066 Crs + Expansion in C.I. is Rs. 101.0 Crs + Revised Expansion in C.I. is Rs. 322.46 Crs.)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Carbon & Alloy Steel	10000	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

<i>Sr No</i>	<i>Description</i>	<i>Permitted (in CMD)</i>	<i>Standards to</i>	<i>Disposal Path</i>
1.	Trade effluent	0.0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.0	As per Schedule-I	Not Applicable

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Sr No.</i>	<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
1	0	0	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

<i>Sr No</i>	<i>Type of Waste</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Electric Cables	110	Kg/M	Sale	Sale to authorized party
2	Mill Scale	245	MT/M	Sale	Sale to authorized party
3	Plastic Cans	0.48	MT/M	Sale	Sale to authorized party
4	Wooden Scrap	4.04	MT/M	Sale	Sale to authorized party
5	Plastic Bags + Garbage	3.17	MT/M	Sale	Sale to authorized party
6	Slag (Generation)	4395	MT/M	Land Filling Own Premises/Recycle	Land Filling Own Premises / Sale to Authorized Recycler.
7	Iron Dust	100	MT/M	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No./ Type</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	2.0	MT/M	Recycle	Sale to authorised party

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. Industry shall submit detail action plan within 15 days to Board for upgradation of secondary fume extraction system.
12. Industry shall submit detail action plan within 15 days to Board regarding how disposal of huge quantity of stored slag in industry premises shall be carried out.

13. The applicant shall obtain Environmental Clearance as per Ministry Of Environment, Forest & Climate Change Notification dtd. 7th June, 2024.
14. Industry shall obtain Environmental Clearance before commissioning of unit for expansion activity
15. The production capacity of Carbon & Alloy Steel shall be amended from 25,000 MT/M to 10,000 MT/M (reduced quantity).
16. PP shall submit a time-bound action plan for the scientific disposal of legacy slag within 15 days to the Board. The disposal of legacy slag shall be completed within six months.
17. PP shall submit a monthly progress report on the disposal of legacy slag to the Sub-Regional Office.
18. PP shall not take any effective steps toward commissioning the expansion in production without obtaining Environmental Clearance and a valid Consent to Operate for the expansion from the MPC Board.
19. This consent is issued with overriding effect on earlier granted consent to operate vide no. Format1.0/CAC/UAN No.0000207141/CE/2504002098 dtd. 18/04/2025.
20. This consent is issued pursuant to the decision of the Minutes of 12th CAC Meeting of 2025-26 (Booklet No. 12) held on dtd. 01.12.2025 and Technical Presentation held on dtd. 19/01/2026.
21. This consent is issued pursuant to the decision of the 17th Consent Appraisal Committee Meeting held on 13.03.2025.
22. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Shri. Abhay Pimparkar**  
Member Secretary  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
ms@mpcb.gov.in  
2026-03-23 18:40:29 IST

#### Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	644920.00	TXN2508003650	19/08/2025	Online Payment

#### Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

Not Applicable

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

<b>Stack No.</b>	<b>Source</b>	<b>APC System provided/proposed</b>	<b>Stack Height(in mtr)</b>	<b>Type of Fuel</b>	<b>Sulphur Content(in %)</b>	<b>Pollutant</b>	<b>Standard</b>
S1	Existing Furnaces used for Expansion in Production		0.00	0 0 -- NA--	-	TPM	150 Mg/Nm <sup>3</sup>

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

<b>Parameters</b>	<b>Standards (unit)</b>	
Total Particulate Matter	Not to exceed	150 mg/ Nm3

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III**  
**Details of Bank Guarantees:**

<b>Sr. No</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amt of BG Imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Compliance Period</b>	<b>Validity Date</b>
1	C2E Expansion	Rs.25.0 Lakhs	15 Days	Towards Compliance of Consent Conditions	Upto COU	31/03/2032

**If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122**

**BG Forfeiture History**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amount of BG imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Amount of BG Forfeiture</b>	<b>Reason of BG Forfeiture</b>
NA						

**BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				



**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd  
 and 4th floor, Opp. Cine  
 Planet Cinema, Near Sion  
 Circle, Sion (E),  
 Mumbai-400022

RED/L.S.I (R44)  
 No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000229748/CR/2505004016

Date: 28/05/2025

To,  
 M/s. Kirloskar Ferrous Industries Limited  
 Formerly Known as ISMT Ltd ( Steel Plant)  
 Village - Kolvihre,Jejuri - Morgaon Road  
 Tal. Purandar, Dist. Pune.



**Sub: Renewal of Consent to Operate.**

- Ref:**
1. Earlier consent granted by Board vide no.Format1.0/CAC/UAN No. 0000088379/CR-2009000218 dtd. 04/09/2020.
  2. Minutes of 1st Consent Appraisal Committee (CAC) (Part-II) of 2025-26 (Booklet No. 1) meeting held on dtd. 17.04.2025.

Your application No.MPCB-CONSENT-0000229748 Dated 21.12.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 28/02/2027**
2. **The capital investment of the project is Rs.576.066 Crs. (As per C.A Certificate submitted by industry Existing Rs. 269.46 Crs + Increase in C.I. Rs. 306.606 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Carbon & Alloy Steel	15000	MT/M

(Without any chemical surface treatment like pickling , plating etc.)

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.0	As per Schedule-I	Not Applicable
2.	Domestic effluent	44.0	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<b>Sr No.</b>	<b>Stack No.</b>	<b>Description of stack / source</b>	<b>Number of Stack</b>	<b>Standards to be achieved</b>
1	S1	WHF Furnace	1	As per Schedule -II
2	S2	Boilers ( 2 nos)	2	As per Schedule -II
3	S3	EAFF/FES	1	As per Schedule -II
4	S4	D.G SET 1000 KVA	1	As per Schedule -II
5	S5	EAFF/Secondary fume extraction system	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

<b>Sr No</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UoM</b>	<b>Treatment</b>	<b>Disposal</b>
1	Slag	1500	MT/M	NA	Landfill
2	Iron Dust	380	MT/M	NA	Landfill

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<b>Sr No</b>	<b>Category No./ Type</b>	<b>Quantity</b>	<b>UoM</b>	<b>Treatment</b>	<b>Disposal</b>
1	5.1 Used or spent oil	5.0	MT/A	Recycle	Sale to authorised party

8. **Conditions under Plastic Waste Management Rules, 2016 (Notification dtd. 18/03/2016):**

<b>Sr No</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UoM</b>	<b>Disposal Path</b>
1	Plastic Waste	50.00	No/M	By Sale to Authorized Recycler

9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
11. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
12. The industry shall strictly follow Board Circular for Retro-Fitting of Emission Control Device (RECD) for in-use D.G. Sets vide no. MPCB/JD(APC)/NCAP/DG Set/B-0090 dtd. 02/06/2023.
13. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
14. The applicant shall not carry out any excess production or produce new products without obtaining Consent of the Board and without obtaining Environmental Clearance wherever it applicable.
15. PP shall upgrade the existing secondary fumes extraction system within 6 months.

16. This consent is issued pursuant to the decision of the Minutes of 1st Consent Appraisal Committee (CAC) Part - II of 2025-26 held on dtd. 17/04/2025.
17. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
18. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Dr. Avinash Dhakne**  
 Member Secretary  
 For and on behalf of  
**Maharashtra Pollution Control Board**  
 ms@mpcb.gov.in  
 2025-05-28 22:35:22 IST

#### Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	3456397.80	TXN2501002291	14/01/2025	Online Payment
2	613200.00	TXN2503002485	11/03/2025	Online Payment
3	694800.00	TXN2505005737	27/05/2025	Online Payment
4	1158000.00	TXN2505005739	27/05/2025	Online Payment
5	231600.00	TXN2505005741	27/05/2025	Online Payment

**Balance consent fee of Rs.1152132/- shall be considered at the time of next renewal of consent.**

#### Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I  
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC / CAC desk - for records and website updation purpose

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 50 CMD for the treatment of 44.0 CMD of sewage.  
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended solids	Not to exceed	50 mg/l
2	BOD (3 days 27°C )	Not to exceed	30 mg/l
3	COD	Not to exceed	100 mg/l

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	1025.00
2.	Domestic purpose	60.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	215

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	WHF Furnace	Stack	32.00	LSHS / LDO 940 Kg/Hr	1	TPM	150 Mg/Nm <sup>3</sup>
S2	Boilers (2 nos)	Dust Collector	37.00	LSHS / LDO 350 Kg/Hr	1	TPM	150 Mg/Nm <sup>3</sup>
S3	EAF / FES	Fabric Bag Filter	35.00	0 0 -- NA--	-	TPM	150 Mg/Nm <sup>3</sup>
S4	DG Set	Acoustic Enclosure Stack	6.70	Diesel 175 Kg/Hr	1	TPM	150 Mg/Nm <sup>3</sup>
S5	EAF / Secondary Fume Extraction System	Fabric Bag Filter	35.00	0 0 -- NA--	-	TPM	150 Mg/Nm <sup>3</sup>

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)	
Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
Acid Mist	Not to exceed	35 mg/Nm <sup>3</sup>

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 15 Lakh	15 days	Towards operation and maintenance of pollution control systems	28/02/2027	28/02/2028
2	C to R	Rs. 25 Lakh	15 days	Towards performance BG for operation of existing secondary emission control system	28/02/2027	28/02/2028
3	C to R	Rs. 5 Lakh	15 days	Towards upgradation of existing secondary fumes extraction system	28/02/2027	28/02/2028

**\*\*Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

**If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122**

**BG Forfeiture History**

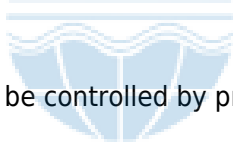
Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

1. The waste generator shall.-
  - a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Plastic Waste Management Rules, 2016 or as amended from time to time.
  - b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
2. All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.
3. All waste generators shall pay such user fee or charge as may be specified in the byelaws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;
4. Every person responsible for organizing an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time.
5. The Energy source for lighting purpose shall preferably be LED based
6. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
7. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.



9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
17. The PP shall provide personal protection equipment as per norms of Factory Act
18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.

23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.
27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB-REGIONAL OFFICE – PUNE-I**



Ph. 020-25811694  
 Fax. 020-25811029

Jog Center Bldg.  
 2<sup>nd</sup> floor, Wakdewadi,  
 Old Mumbai – Pune Highway,  
 Pune 411003

**Present Status Report**

Name & Address of : **M/s. Kirloskar Ferrous Industries Ltd (Formerly Known as ISMT Ltd (Steel Plant)) Village - Kolvihre, Jejuri - Morgaon Road, Tal. Purandar, Dist. Pune.**

Date of Visit : 12.05.2026

Consent Validity : Consent valid upto 28.02.2027

A site inspection was conducted to verify compliance of consent conditions as per Hon'ble NGT order dated 19.01.2026 in OA No. 163/2025 WZ, Cavet No. 32/2025 (WZ) Nana Aburao Khaire & Ors. Vs. Kirloskar Ferrous Industries Limited & Ors.

**1) Consent status:**

- a) Industry has obtained renewal of consent dated 28.05.2025 to manufacture Carbon and Alloy Steel- 15000 MT/M (Without any chemical surface treatment like pickling, plating etc.). The existing consent is valid upto 28.02.2027.
- b) Industry has also obtained consent to establish for expansion dated 18.04.2025 to manufacture Carbon and Alloy Steel- 25,000 MT/M with the condition that "Industry shall obtain Environmental Clearance before commissioning of unit for expansion activity".

**2) Environmental Clearance status:**

- a) EC is not applicable to existing units as the existing unit is prior to EIA Notification 2006.
- b) EC is applicable to the expansion unit; Board has granted consent to establish dated 18.04.2025 with the condition that "Industry shall obtain Environmental Clearance before commissioning of unit for expansion activity".
- c) During the visit, industry representative reported that they have applied for environmental clearance in PARIVESH vide proposal no. IA/MH/INDI/576890/2026.

**3) Operational Status**

- a) During the inspection, manufacturing operations were found operational. The industry manufactures Carbon and Alloy Steel (15,000 MT/M) using 100% steel scrap as raw material.

*Ty DMC*



#### 4) Products and Capacity

The industry primarily manufactures the following products:

- a) Carbon and Alloy Steel- 15000 MT/M (Without any chemical surface treatment like pickling, plating etc.)

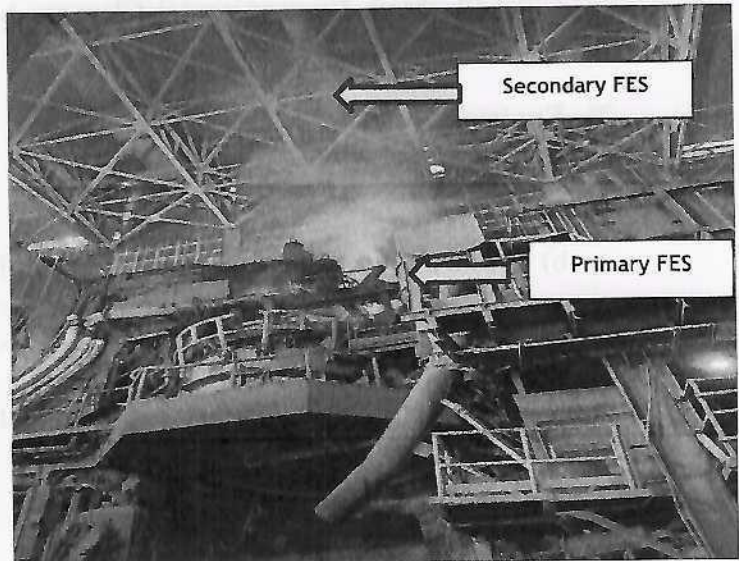
#### 5) Compliance of conditions under Water for discharge of effluent: -

- As per consent conditions, the industry does not generate any trade effluent from the manufacturing process.
- Industry generates about 44 CMD domestic effluent for which industry has provided STP of capacity 50 CMD consisting of primary, secondary and tertiary treatment system and found in operation. The STP was found operational during the visit. Treated sewage is being reused for gardening purposes within the premises.



#### 6) Compliance with conditions under Air for air emissions-

- Industry has provided one Electric Arc Furnace (EAF). Industry has replaced the old fume extraction system with new Primary fume extraction system and secondary fume extraction system to Electric Arc Furnace (EAF).

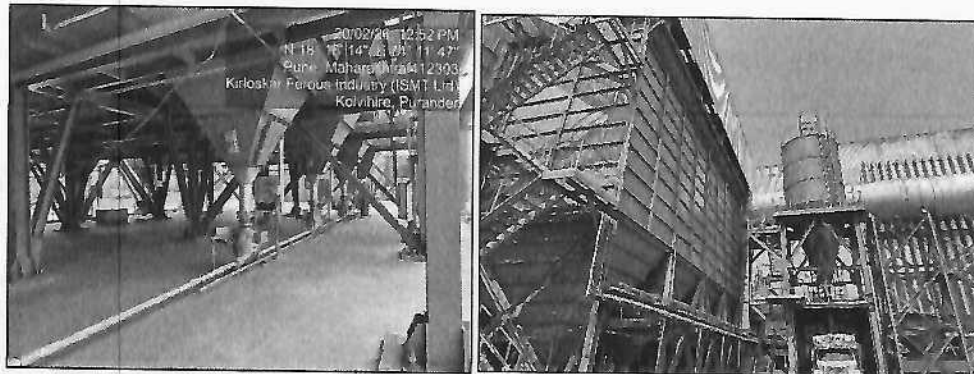


- During the visit, industry reported that they started the replacement of Primary and Secondary Fume Extraction System on 20 March 2025 and completed the revamping of Fume Extraction System on 13 Jan 2026. The expenditure incurred is about 63 Cr to replace the same.

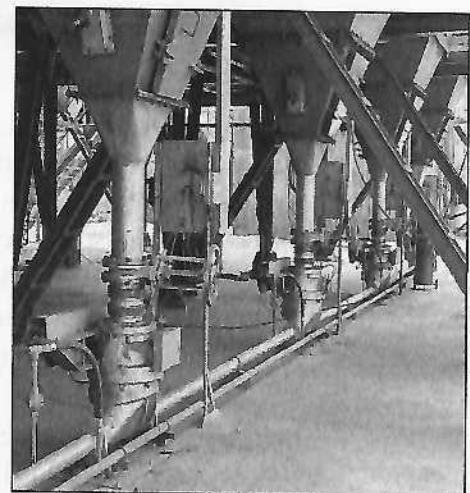
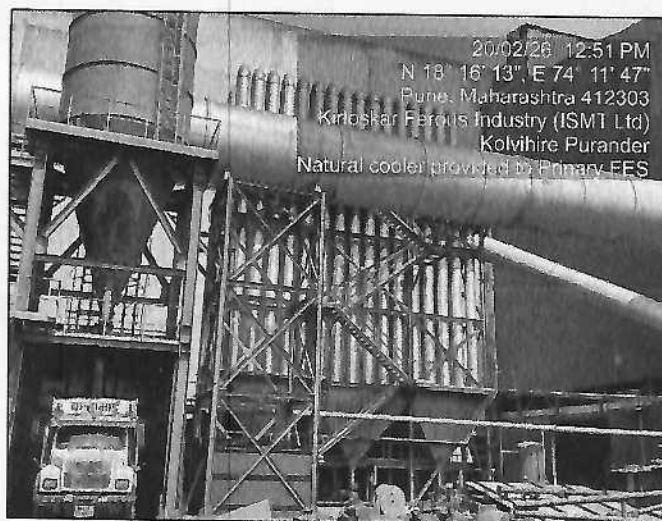
- The Primary fume extraction system consists of a side draft suction hood near EAF to extract the fumes generated by the furnace at the time of charging and melting further connected to natural gas cooling channel system with duct followed by 12 Bag house followed by 35-meter stack.



- Industry has provided pneumatic conveyor system to collect dust from bag filters and stored in silo.

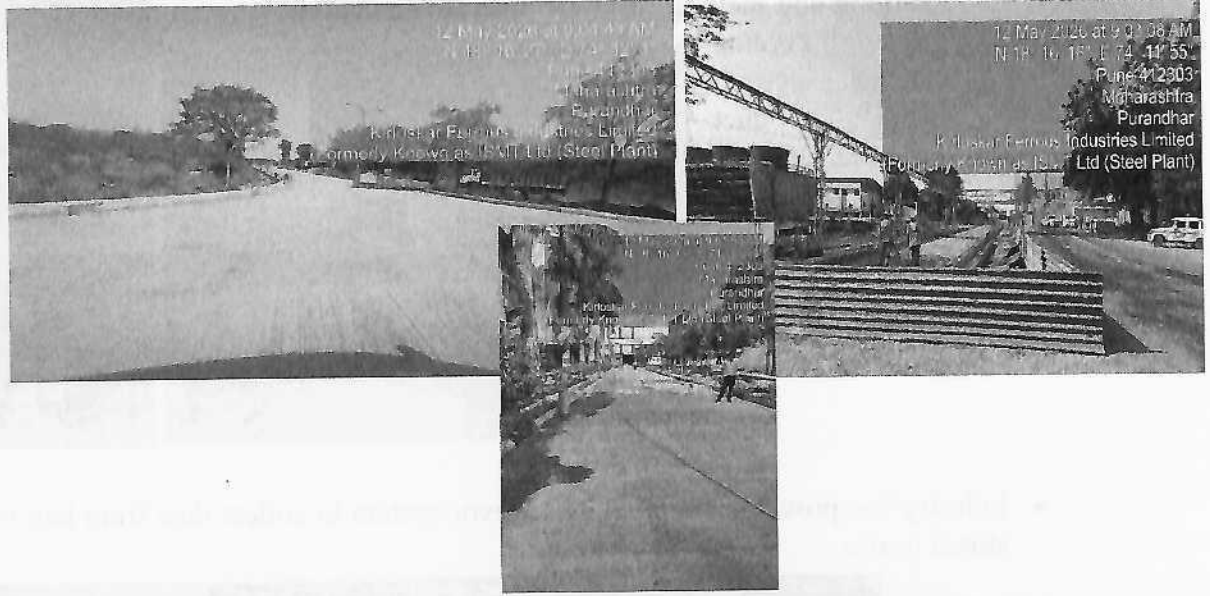


- Industry has installed totally new secondary fume extraction system with bag house, Silo ID fans and stack etc. Also, they have changed the Primary fume extraction system, natural cooler and all are found in operation. The dust collected from Natural cooler system is also collected through pneumatic conveyor system

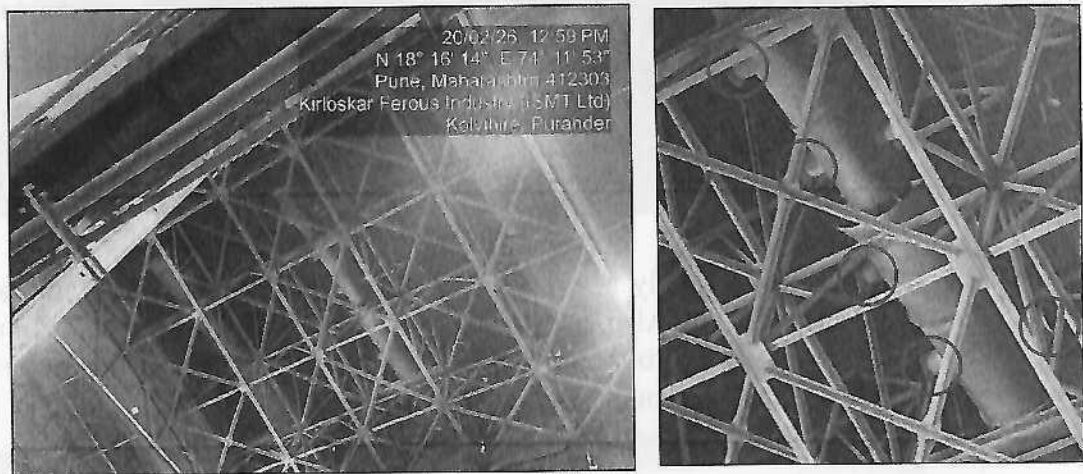


- Industry reported that they have planned 3.2 Km RCC road construction in the factory premises in two phases. In 1<sup>st</sup> phase- industry completed about 820-meter RCC road out of 1.4 Km. and remaining work is found in progress. They proposed to complete the 1<sup>st</sup> phase in August 2026.

- The 2<sup>nd</sup> phase of road construction for 1.8 Km will start from Sep. 2026 and will be completed in February 2027.



- During visit, it is observed that industry has completed the Secondary fume extraction system consisting of a Top draft suction hood at top of the shed to capture all the fumes generated during charging and melting process.

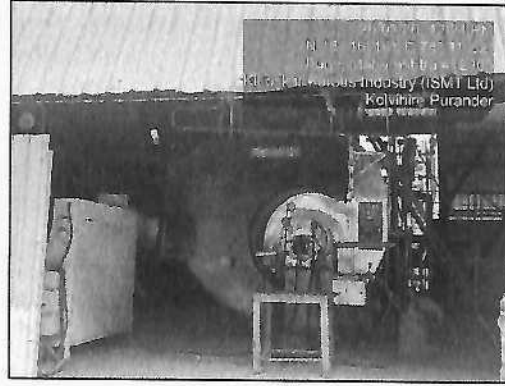


- Industry has also provided two nos. of Ladle Refining Furnaces (LRF) which is used to raise the temperature and adjust the chemical composition of molten metal. Industry has provided primary fume extraction system to the LRF consisting of side draft suction hood further connected to Bag house of secondary fume extraction system through duct.

- Industry has provided one LDO fired WALKING HEARTH FURNACE (WHF) followed by 32- meter stack.



- Industry has also installed 02 nos. of LDO fired boiler of capacity 12 Ton and 10 Ton with dust collector followed by common 37-meter stack.



- 7) **Compliance with conditions under HOW for treatment and disposal of HW:** - Board has issued letter dated 29.12.2025 to implement the guidelines on management of Pyro-metallurgical Slags published by CPCB in December 2023.
- 8) During the visit, industry has submitted slag disposal record. It is noted that industry has started slag disposal from Oct 2025 and till date (09 May 2026), they have disposed about 95048.42 MT slag.
- 9) At present, industry has stored legacy steel slag within factory premises on about 10 to 15 acres of land which is about 4 lakh MT.
- 10) At present, industry has initiated implementation for construction of a new slag storage yard as per CPCB guidelines.
- 11) During the visit, it is noted that industry has laid reinforced cement concrete pipes along the boundary wall and in the premises for storm water drains.



## 12) BG details: -

- a) As per renewal of consent dated 28.05.2025, industry has submitted BG of Rs. 15 lakh towards OCM of pollution control system which is valid upto 28.02.2028.
- b) As per renewal of consent dated 28.05.2025, industry has submitted BG of Rs. 25 lakh towards performance BG for operation of secondary emission control system which is valid upto 28.02.2028.
- c) As per renewal of consent dated 28.05.2025, Industry has submitted the BG of Rs. 5 lakh towards upgradation of existing secondary fumes extraction system which is valid upto 28.02.2028.
- d) As per consent to establish for expansion dated 18.04.2025, Industry has submitted the BG of Rs. 25 lakh towards compliance of consent conditions which is valid upto 31.03.2031.

*Done*

13) **Previous Legal Actions:** Board had issued Proposed Direction dated 04.09.2025, the compliance details are as below,

PD issued vide letter No. MPCB/ROP/PD/2509040009 Date: 04.09.2025		
Sr.	Proposed Direction	Compliance Status
1	Board has granted consent to establish for expansion with the prescribed condition at sr. no. 14 that "Industry shall obtain Environmental Clearance before commissioning of unit for expansion activity". However, during the visit, industry failed to produce the copy of environmental clearance obtained for expansion activity.	During the visit, industry representative reported that they have applied for environmental clearance in PARIVESH vide proposal no. IA/MH/INDI/576890/2026.
2	Board has granted the consent to establish for expansion with the prescribed conditions at sr. no. 12 that "Industry shall submit detail action plan within 15 days to Board regarding how disposal of huge quantity of stored slag in industry premises shall be carried out.". However, industry failed to submit the detailed action plan for disposal of stored slag."	Industry reported that they have already commenced the lifting and disposal of accumulated slag through authorized agencies. The additional Hywa trucks have been deployed to expedite the process. The entire accumulated slag shall be cleared by 30.06.2027.  During the visit, industry has submitted slag disposal record. It is noted that industry has started slag disposal from Oct 2025 and till date (09 May 2026), they have disposed about 95048.42 MT slag.
3	Board has granted renewal of consent to operate with the prescribed conditions at Sr. no. 15 that "Industry shall upgrade the existing secondary fumes extraction system within 06 months"	Industry has modified/replaced the primary and secondary fume extraction systems of EAF and same is in operation since Jan 2026.
4	Large heaps of slag stored within premises and towards direction to the complainant's farms may contribute to air/water quality concerns.	Industry reported that they have already commenced the lifting and disposal of accumulated slag through authorized agencies. Industry has provided water sprinkling arrangements to minimize the dust emission if any.
5	Fugitive emissions are noted due to incomplete secondary fume extraction system.	During the site visit, no fugitive emissions were observed after completion of FES.

PD issued vide letter No. MPCB/ROP/PD/2509040009 Date: 04.09.2025		
Sr.	Proposed Direction	Compliance Status
6	Stormwater drainage system is not adequately maintained; rainwater accumulation in nearby agricultural fields causes crop loss.	<p>During the visit, it is noted that Industry has undertaken widening and deepening of stormwater drains.</p> <p>During the visit, it is noted that industry has laid reinforced cement concrete pipes along the boundary wall and in the premises for storm water drains. The work is still in progress.</p>
7	RCC approach road construction partly complete, contributing to dust emission.	<p>Industry reported that they have planned 3.2 Km RCC road construction in the factory premises in two phases. In 1st phase- industry completed about 820-meter RCC road out of 1.4 Km. and remaining work is found in progress. They proposed to complete the 1st phase in August 2026.</p> <p>The 2nd phase of road construction for 1.8 Km will start from Sep. 2026 and will be completed in February 2027.</p>
8	Acid used in QC lab was disposed of unscientifically.	<p>During the visit, it was also observed that the industry is using acid in its Quality Control laboratory for material etching tests. Industry reported that they are in the process of obtaining membership of the Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) for its scientific disposal</p>
9	Industry shall implement handling and collection of slag in enclosed/ covering area after final product, also using water sprays, or modifying handling techniques to minimize dust generation during slag loading and unloading.	<p>At present, water sprinkling arrangement was observed at the slag handling and collection/loading area to control fugitive dust emissions.</p>
10	Scrap stored openly resulting in iron dust contamination in rainwater which goes outside the factory premises through surface runoff.	<p>Presently, Scrap is stored openly. During the visit, industry representative reported that they have made the budgetary provision for construction of shed for raw material storage i.e. slag.</p>

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